

To be published in the Gazette of India Extraordinary Part-II, Section-3, Sub-Section (II)

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Notification No. 39 /2015-2020
New Delhi, Dated: 8th January, 2020


Subject: Amendment in import policy of items under Exim Code 1511 90 of Chapter 15 of ITC (HS), 2017, Schedule – I (Import Policy).

S.O. I: In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends the import policy of items under Exim Code 1511 90 of Chapter 15 of ITC (HS), 2017, Schedule – I (Import Policy).

Exim Code	Item Description	Present Policy	Revised Policy
1511 90	Other:		
1511 90 10	Refined bleached deodorised palm oil	Free	Restricted
1511 90 20	Refined bleached deodorised palmolein	Free	Restricted
1511 90 90	Other	Free	Restricted

2. **Effect of the Notification:** Import policy of items under Exim code 151190 is amended from 'Free' to 'Restricted'.

This issues with the approval of Minister of Commerce & Industry.


(Amit Yadav)
Director General of Foreign Trade &
Ex- officio Addl. Secretary to the Government of India

(F.No. 01/89/180/Misc-52/AM-06/PC-2(A)/Part-I. /e-19847)

Note: The principal notification No. 36/2015-2020, dated the 17th January, 2017 was published in the Gazette of India, Extraordinary vide number S.O. 172 (E), dated the 17th January, 2017.